

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017
&
APPEAL NO. 289 OF 2017

Dated : 17th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

APPEAL NO. 253 OF 2017 & IA NO. 351 OF 2017

In the matter of:

Punjab Energy Development Agency **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Aadil Singh Boparai
Mr. Gurlab Singh
Mr. Sunil Choudhary

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N.Sharma for R-1

Mr. Anand K.Ganesan
Mr. Ashwin Rmanathan
Mr. Amal Nair for R-2

Mr. Anurag Sharma
Mr. Chetan Garg
Mr. Sreyansh Khemka for R-3

APPEAL NO. 289 OF 2017

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Mr. Ashwin Rmanathan
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N.Sharma for R-1

Mr. Anurag Sharma
Mr. Chetan Garg
Mr. Sreyansh Khemka for R-2

Mr. Aadil Singh Boparai
Mr. Gurlab Singh
Mr. Sunil Choudhary for R-3

ORDER

Since Appellant agency is not insisting on imputation of bias against the Respondent State Commission, counsel for the Respondent State Commission submits that they have no arguments so far as merits and since imputation of bias is not argued by the Appellant, they have no arguments even on the issue of bias.

List the matter on **03.10.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson